

Type 'A / B'

ANNEXURE-1

**Application for membership of the RTGS system
(Name and registered office address of the institution)**

Date: _____

Place : _____

The Regional Director for Maharashtra & Goa
Reserve Bank of India,
Main Building
Shaheed Bhagat Singh Marg
Mumbai - 400 001.

Dear Sir

Application for Membership of the RTGS System

We, (Name & Address of the Registered Office of the applicant institution), hereby apply

for the membership of the Real Time Gross Settlement (RTGS) System and request you to admit us as a Type A/B member of the RTGS System.

2. We are a Scheduled Bank / Primary Dealer maintaining Current Account bearing number ... with DAD, RBI, Mumbai.

3. We forward herewith the following documents :

- (a) A Certified copy of the advice of INFINET Membership.
- (b) A Certified copy of the advice of NDS (Negotiated Dealing System) Membership.
- (c) A Certificate regarding the Infrastructural arrangements as specified in Chapter 12 of the RTGS (Membership) Business Operating Guidelines, 2004, in the prescribed form.
- (d) An Undertaking in the prescribed form.
- (e) A Power of Attorney, in original, in the prescribed form.

- (f) An Intra Day Liquidity (IDL) Agreement in the prescribed form.
- (g) A Certified true copy of the Resolution of the Board of Directors authorizing to apply

for the membership of the RTGS System.

Note: The Resolution need not be insisted upon if the official/s who has / have signed the application form on behalf of the applicant institution hold/s a valid Power of Attorney authorizing him / them to apply for membership in its name.

OR

A letter from the Chairperson / Chief Executive Officer of the bank / Primary Dealer requesting for grant of membership of the RTGS System pending submission of a certified true copy of the resolution of the Board of Directors approving our decision to seek RTGS Membership. We undertake to furnish a copy of the Board resolution in this regard within a period of two months from the date of this application.

4. We also request you and accordingly apply for the opening of a RTGS Settlement Account and a Special SGL Account for Intra-Day Liquidity (IDL) purposes. We unconditionally accepting your terms and conditions for opening and operating the above accounts, as stipulated in the RTGS (Membership) Regulations, 2004 and RTGS (Membership) Business Operating Guidelines, 2004 as amended from time to time and also such circulars, orders, Notifications, instructions and press releases as may be issued by Reserve Bank of India in this behalf.

5. We unconditionally undertake to comply with the RTGS(Membership) Regulations, 2004 and RTGS(Membership) Business Operating Guidelines,2004 as amended from time to time and also such circulars, orders, Notifications, instructions, press releases as may be issued by the Reserve Bank of India in this behalf.

6. We request that the Intra-Day Liquidity limit in terms of the aforesaid agreement may be sanctioned to us. A separate application will be submitted by the Authorized Official/s of our Institution.

Yours faithfully,

(Name & Designation of the Chairman/ Chief Executive)

Enclosures: